

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 403 OF 2017 &
IA NO. 1179 OF 2017 & IA NO. 391 OF 2018

Dated: 4th April, 2018

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NTPC Vidyut Vyapar Nigam Limited

... **Appellant(s)**

Vs.

M/s. Godawari Green Energy Limited & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Mr. Sbhuhham Arya
Mr. Pulkit Agrawal

Counsel for the Respondent(s) : Mr. Raunak Jain for R-1

ORDER

IA NO. 391 OF 2018
(Appl. for amendment)

The learned counsel, Shri M.G.Ramachandran, appearing for the appellant submitted that in the light of the statement made and the reasons stated in the Application, IA No. 391 of 2018, may kindly be accepted.

Learned counsel appearing for the appellant further submitted that he may be permitted to carry out necessary amendments in the memo of parties.

The submissions made by the learned counsel appearing for the appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, the IA filed by the appellant is allowed. The appellant is permitted to carry out necessary amendments in the memo of parties.

With these observations, the instant application filed by the appellant is disposed of.

APPEAL NO. 403 OF 2017

The learned counsel, Shri M.G.Ramachandran, appearing for the Appellant prays for three weeks' time to file complete affidavit of service to Respondent Nos. 5, 7 and 20 respectively.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another three weeks' time is extended as requested by the learned counsel appearing for the Appellant to enable him to file complete affidavit of service to Respondents Nos. 5, 7 and 20 on or before 26.04.2018.

Further, learned counsel appearing for the respondent No.1 seeks four weeks' time to file reply.

Submission made by the learned counsel appearing for the respondent No. 1, as stated above, is placed on record.

The learned counsel, appearing for the Respondents are permitted to file their reply on or before 03.05.2018 after duly serving copy on the other side. Thereafter, learned counsel appearing for the appellant is permitted to file rejoinder, if any, on or before 25.05.2018 after duly serving copy of the rejoinder to the learned counsel appearing for the respondents.

List this matter on **09.07.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Ss/kt